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GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE & FINANCE)

NEW DELHI: THE 24TH MAY, 1976.

NOTIFICATION
INCOME TAX

NO.1330 (F.NO.404/124/76-ITCC): In exercise of the powers conferred under sub-clause (iii) of Clause (44) of Section 2 of the Income-tax, Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri T. Krishnabacharyulu and S.A. Verma who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointments of S/Shri V.S. Krishnarurthy and B.V. Yawalkar made under Notification No.993 (F.NO.404/98/75-ITCC) dated 30th July, 1975 and No.78 (F.NO.404/42/71-ITCC) dated 11th March, 1971 respectively are hereby cancelled with immediate effect.

3. This Notification shall come into force with immediate effect.

Sd/-
(V.P. MITTAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

No.1330 (F.NO.404/124/76-ITCC)

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(S.C. PRASAD)
OFFICER ON SPECIAL DUTY
DIRECTORATE OF INSPECTION (RS&F)

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